

उपयुक्त कार्यवाही करने का विचार है बशर्त जो राज्य कोटा नहीं उठा सके उनका कोटा कम किया जायेगा।

उद्योग मंत्रालय में राज्य मंत्री (श्री चरण-जीत खानना): (क) और (ख). राज्य सरकारों को सीमेंट की कम पूर्ति मुख्य रूप से उस तिमाही में प्रत्याशित उत्पादन हो सकने और सीमेंट के लाने ले जाने में अनुभव की जा रही रुकावटों के कारण की गई है।

(ग) प्रेषण आदेशों की वैधता अवधि सामान्य रूप से बढ़ाई नहीं जाती, क्योंकि पूर्ति के लिए अनुरूप उत्पादन न होने के फल-स्वरूप आदेश इकट्ठे होते जाएंगे। किन्तु, सिंचाई तथा बिजली जैसे प्राथमिकता वाले क्षेत्रों के प्रेषण आदेशों की वैधता अवधि बढ़ा दी जाती है।

(घ) उपर्युक्त भाग (क) और (ख) में दिए गए उत्तर को ध्यान में रखते हुए कोई कार्रवाई करने अथवा राज्यों का कोटा कम करने का प्रश्न ही नहीं उठता।

#### Select List of Indian Statistical Service

3189. SHRI JAI NARAYAN ROAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Ministry of Home Affairs have prepared a select list of grade IV officers of the Indian Statistical Service;

(b) if so, the details thereof;

(c) whether it is also a fact that some personnel in the scale of Rs. 500—900 had been appointed on ad-hoc basis in the scale of Rs. 700—1300 (Grade IV officers) in the various Ministries and their attached offices;

(d) if so, the particulars of the personnel; Ministry-wise and the reasons why they were not promoted to the scale of Rs. 650—1200/- whereas the officers appointed in the scale of Rs. 650—1200 have not so far been promoted to Grade IV of Indian Statistical Service; and

(e) what are the promotional avenues of the personnel working in the scale of Rs. 650—1200?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). The select list of feeder post holders for promotion to Grade IV of the Indian Statistical Service was prepared in 1970. The names of the officers included in the select list are given in the statement laid on the Table of the House. [Placed in Library. No. LT-1543/80].

(c) Yes, Sir. (The correct scale of pay is Rs. 550—900).

(d) The particulars of officers holding Grade IV posts on ad-hoc basis Ministry-wise are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-1543/80].

Some of the departments like the Planning Commission, Department of Statistics, etc., do not have feeder posts in the scale of Rs. 650—1200, but have such posts only in the scale of Rs. 550—900. Since grade IV is the next channel of promotion for such officers, they have been promoted to that Grade on ad hoc basis in the ab-House. (Placed in Library. See No. LT-1543/80).

(e) The feeder post holders in the scale of Rs. 650—1200 are eligible for promotion to grade IV of the Indian Statistical Service subject to their eligibility as per provisions of the ISS rules.

#### News item captioned 'Inside Jail'

3190. SHRI N. K. SHEJWALKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the article published in Hindustan Times dated the 31st August, 1980 entitled 'Inside Jail'

wherein a living convict has stated about various practices that are presently going on in the Tihar Jail, New Delhi; and

(b) whether Government have probed into all the cases mentioned therein and taken action against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The attention of Government has been drawn to the article entitled "Inside Jail" published in the 'Hindustan Times' dated 31st August, 1980. The Supreme Court have ordered an enquiry by the Distt. & Sessions Judge, Delhi into the allegations of corruption and other vices made by a lifer convict lodged in the Central Jail, Tihar. The Distt. & Sessions Judge has further been directed by the Supreme Court to enquire into the conditions of tension, vice and violence and prisoners grievances with a view to suggest remedial action. The enquiry is still in progress. Further action in the matter will be taken in the light of the findings of the District and Sessions Judge, Delhi and orders of the Supreme Court in the matter.

The Jail Reforms Committee appointed by Government with Justice A. N. Mulla as Chairman is also looking into the conditions in Tihar Jail and the report of the Committee on Tihar Jail is expected shortly.

#### Overhauling of engines of Centurian Tanks

3191. SHRI HARIKESH BAHADUR: Will the Minister of DEFENCE be pleased to state:

(a) is it a fact that seventy engines of the centurian tanks were overhauled in the year 1977 before the sale;

(b) if so, details thereof;

(c) what was the necessity to overhaul those engines while they were going to be sold as scrap; and

(d) did any proposal come to modify centurian tanks in the year 1977?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) No, Sir. Only 18 engines were overhauled during the year 1977.

(b) The engines were overhauled as per the details given below:

September 1977 . . . . .	4
October 1977 . . . . .	5
November 1977 . . . . .	5
December 1977 . . . . .	4
Total . . . . .	<u>18</u>

(c) The life of the Centurian tanks was extended by one more year from 1977. As a back-up for the tanks still retained in service these 18 engines were overhauled.

(d) Yes. Such a proposal was considered in 1977, but it was not agreed to on operational and cost considerations.

#### Recruitment of Police Personnel in Delhi

3192. PROF. P. J. KURIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of police personal recruited for Delhi Police in the past 6 months;

(b) the break-up of residences of such recruits Parliamentary constituency-wise;

(c) the proportion of Scheduled Castes, Scheduled Tribes and minorities recruited in the above drive; and

(d) whether this recruitment has been made to fill up the existing vacancies or for the purposes of expanding the force?